

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

OA/050/00198/2021 & MA 216/2021

Date of Order :17.03.2021

C O R A M

HON'BLE MR. M.C.VERMA, JUDICIAL MEMBER
HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER



Pranjal Kumar aged about 26 years (Male) son of late Tuntun Prasad Srivastava, resident of Village Hussey, P.O.-Chapra, District- Saran. Pranjal Kumar 60@gmail.com.9162074091.

..... Applicant.

- By Advocate : Shri Awadhesh Kumar Singh.

-Versus-

1. The Union of India through the Director of Postal Services, GPO, Patna-800001.
2. The Director Postal Services, Bihar, GPO, Patna-800001.
3. The Chief Post Master General, GPO, Patna, Bihar Circle, Patna-800001.
4. The Superintendent of Post Office, Chapra, District-Saran-841301.
5. The Assistant Superintendent of Post Office, Chapra, District-Saran-841301.

..... Respondents.

By Advocate :- Shri Kumar Sachin.

O R D E R [ORAL

M.C.Verma, Member (Judl.)

1. Being aggrieved by non recommending of his case name for compassionate appointment, instant OA has been preferred by the applicant for direction to the respondents for re-

consideration of his case, including the direction to give details of reason as to why he was given 44 points and for holding inquiry.

2. The facts as has been set out in the OA are that mother of the applicant, while was in service of respondents died on 08.11.2015. That in June 2016 applicant did apply for appointment on compassionate ground and relating to that he, on 01.11.2017, received communication that he did score only 44 points and 13 candidates who scored 55 points were recommended for appointment. That applicant thereafter preferred representation but no decision yet is there on his representation and hence is this OA.
3. Learned counsel for applicant while pressing the OA submits that no reasons have been assigned as to why the applicant has been given 44 points and how the other candidates were given 55 points. He submits that prayer of the applicant is to re-consider his case.
4. Learned counsel for respondents vehemently has opposed the OA urging that the matter is governed by policy, points has to be awarded according to policy and then list is prepared on the basis of points scored by each candidate and as per available vacancies, candidates are recommended for appointment. He submitted that bare perusal of Annexure A/4 of the OA would reveal the details as to how points were



awarded to the applicant and how his score arrived at 44 points. He urged that the OA is suffering from surmises, conjectures & is based on whimsical ground. He concluded, submitting that fairly that there is no impediment to re-consider the case of the applicant and as per policy, his case would be re-considered in next CRC but he would be recommended only if he is found to be falling in the list of deserving candidate as per available vacancy.



5. Considered the submission. Annexure A/4 obviously reveal that in year 2016-17 there were 13 vacancies which had to be filled-up by compassionate appointment and that the last candidate who was recommended against those 13 vacancies did secure 55 points and the applicant's points were 44. Learned counsel for applicant while pressing the OA categorically urged that prayer of the applicant is to re-consider his case and as per submission of learned counsel for respondents the case of the applicant will also be considered in next CRC.

6. In totality of the matter, the OA is disposed of with direction to the respondents to consider the case of the applicant in next CRC and to communicate the outcome of his case to the applicant. MA pending is also stands disposed of accordingly.

6. The OA stands disposed of.

[Sunil Kumar Sinha]
Member (A)

[M.C. Verma]
Member (J)

Pkl/

